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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.854 OF 2011

Cuttack this the 22nd day of December, 2011

CORAM: HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER...

Banamali NaikApplicants

-VERSUS-

Union of India & Ors. Respondents

ORDER (ORAL)

{A.K.Patnaik, Member (Judicial)}

Heard Mrs.S.Mohanty, Learned Counsel for the Applicant
and Shri S.Barik, Learned ASC for the Respondents.

2. The Applicant by filing Annexure - A/2 on 18.4.2011 addressed to the Director, Doordarshan Kendra, Bhubaneswar (Respondent No.4) has ventilated his grievance for his regular absorption on the ground that he being selected by a regular selection process, ~~he~~ is entitled to get the benefit as decided by this Tribunal in OA No.449/2007 {Fakir Charan Naik v. Union of India & Ors.}. The Learned Counsel for the applicant has submitted that the representation made (Annexure-A/2) is still not disposed of and accordingly without entering into the merits of the case, as agreed to by the Learned Counsel for the parties, I dispose of this case with a direction to Respondent No.4 to consider and dispose of the representation at Annexure-A/2, if still pending with a reasoned and



speaking order within a period of 45 days. Paper book be sent to Respondent Nos.4 and 5.

3. With the above observation and direction, the OA stands disposed of. *A.* Copy of the order be issued to the Learned Counsel for the parties.

Alka
(A.K.PATNAIK)
MEMBER (J)

B.